IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DEIHL.

Regn.No. OA 1941/1991 Date of decision: 02.12.1992.

Shri Furquan Ali

...Applicant

Vs.

Delhi Administration & Others

...Re spondents

For the Applicant

...Shri Shyam Babu, Counsel

For the Respondents

..Shri Gajraj Singh, Counsel

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not?

JUDGMENT (OFAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha, Vice Chairman(J))

The prayer contained in this application is that the impugned orders initiating the departmental enquiry against the applicant, be set aside and quashed and that the respondents be directed to release the pension and other retirement benefits to the applicant. The learned counsel



for the respondents states on instructions that the respondents have vide their order dated 6%11.1992 drepped the departmental enquiry initiated against the applicant as the allegations could not be proved. The application has, therefore, become infructuous. The application is disposed of with the direction to the respondents to intimate about their decision to drep the enquiry to the applicant and also pay the pension and other retirement benefits expeditiously and preferably within a period of 3 months from the date of receipt of this order.

There will be no order as to costs.

(B.N. DHOUNDIYAL)
MEMBER (A)
02.12.1992

(P.K. KARTHA) VICE CHAIRMAN(J) 02,12,1992

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